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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

EA No. 11/2023

In

Original Application No. 89/2021

In the matter of:

Varun

...Applicant

Versus-

Govt. of NCT of Delhi & Ors.

...Respondents

NDOH:- 20.12.2024

INDEX

S.L. No.	Particulars	Page No.
1.	Compliance affidavit on behalf of Environment Department, Govt. NCT Delhi with respect to order dated 22.11.2024.	1-3
2.	<u>Annexure-1</u> Minutes of the meeting dated 08.11.2013.	4-11
3.	<u>Annexure-2</u> Minutes of the meeting dated 21.04.2014.	12-13
4.	<u>Annexure-3</u> Copy of the Public notice dated 23.04.2014 by Environment Department, GNCTD.	14
5.	<u>Annexure-4</u> Copy of the Action taken report of DJB dated 29.01.2014.	15-20

Filed by

Dated: 06th December, 2024

Place:

Govt. of NCT Delhi

1100

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Execution application No. 11/2023 In Original Application
No. 89/2021

In the matter of:

Varun Vs Govt. of NCT of Delhi & Ors.

**COMPLAINCE AFFIDAVIT ON BEHALF OF DEPARTMENT OF
ENVIRONMENT, GOVT. OF NCT OF DELHI WITH RESPECT
TO ORDER DATED 22.11.2024**

IT IS MOST RESPECTFULLY SHOWETH:

1. The Hon'ble Tribunal took up the above referred matter on 22.11.2024, has directed to place on record the VDS along with the affidavit of the competent authority. In that affidavit, the GNCTD will also disclose who was the competent authority that had approved the VDS, if any, framed by the Committee and the Authority that had directed the implementation and manner of implementation of the said VDS.
2. That, that as per the decision recorded in the Minutes of Meeting of the Committee (constituted under the Chairmanship of the then Secretary (Environment) with CEO DJB, DC(South West), Divisional Commissioner, Chairman CGWA and Secretary, IFCD as members, in compliance to order dated 03.09.2013 in O.A. No. 108/2013), held on 08.11.2013 (**Annexure 1**), for collating data of all illegal as well as



permissible borewells/ tubewells operating in City, a period of 3 months was given for voluntary disclosure of bore wells/Tube wells in prescribed format devised by the DJB. (2)

3. That , thereafter, as per the decision recorded in the Minutes of next Meeting of the Committee held on 21.4.2014 (**Annexure 2**), an advertisement in newspaper was to be issued by Department of Environment, Govt. of NCT of Delhi for voluntary disclosure of tube wells / bore wells within 3 months. For voluntary disclosure applications shall be submitted in Office of Delhi Jal Board (Hq.). The application form for disclosure shall be made available on DJB website. No fee shall be charged for submitting application.
4. That, accordingly, public notice was advertised by Department of Environment, GNCTD (**Annexure 3**). The Voluntary Disclosure scheme was started on 23.4.2014 extended up to 23.10.2014. The scheme was further extended up to 31.12.2014 then till 31.3.2015 on request of DJB.
5. An action taken report was also submitted by DJB vide date 29.01.2014 (**Annexure 4**), wherein it was informed that the format of application for registration of all the existing energised Ground Water abstraction structures has been put up on website of DJB for voluntary disclosure of Tube wells by the public.



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3

6. It is requested to this Hon'ble Tribunal that the present affidavit may kindly be taken on record.

Nigam Agarwal

(Nigam Agarwal)
Director (Environment)
Government of NCT of Delhi

Delhi

Dated: _ December 2024

ATTESTED

[Signature]

NOTARY PUBLIC
GOVT. OF NCT OF DELHI

5 DEC 2024



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DEPARTMENT OF ENVIRONMENT

Govt. of NCT Delhi
6TH Level, C-Wing, Delhi Secretariat
I P Estate, New Delhi
Telefax: 23392029

(4)

F.10 (133)/Env/2013/ 6123 - 6129

Dated: 11.11.2013

Subject: Minutes of fourth meeting for compliance of National Green Tribunal order Dated 03.09.2013 and 30.10.2013 in Application No. 108/2013, National Green Tribunal Bar Association v/s NCT of Delhi & Ors at Conference Room of Environment Department, under Chairmanship of Secretary (Env.).

Kindly find enclosed minutes of the fourth meeting of the Committee, constituted by National Green Tribunal vide order Dated 03.09.2013 in Application No. 108/2013, National Green Tribunal Bar Association v/s NCT of Delhi & Ors, held under the Chairmanship of Secretary (Env.) on 08.11.2013, for further necessary action please.

Yours Faithfully

Encl:- As above

(Dr. Anil Kumar)
Director (Env)

To,

1. The Chairman, Central Ground Water Authority, Ministry of Water Resources, West Block-2, Wing-3, Sector-1, R.K.Puram, New Delhi-110066.
2. The Secretary, Department of Irrigation and Flood Control, Office of 'Development Commissioner', Govt. of NCT of Delhi, 5/9, Under Hill Road, Delhi-54.
3. Divisional Commissioner, Revenue Department, 5, Sham Nath Marg, Delhi - 110054.
4. Chief Executive Officer, Delhi Jal Board, Varunalaya Phase-II, Jhandewalan, Karol Bagh, New Delhi-110055.
5. Deputy Commissioner (Revenue), South West District, Old Tax Building, Kapashera, New Delhi-110037.

Copy to:

1. PS to Secretary (Env.), GNCTD.
2. PA to Additional Secretary (Env.), GNCTD.

ofc

Minutes of the fourth meeting for compliance of National Green Tribunal order Dated 03.09.2013 and 30.10.2013 in Application No. 108/2013, National Green Tribunal Bar Association v/s NCT of Delhi & Ors held under the Chairmanship of Secretary (Environment) on 08.11.2013.

Secretary (Environment) at the outset welcomed the Committee Members and the Senior Officers from Central Ground Water Board (CGWB), Irrigation and Flood Control Department, Delhi Jal Board (DJB), Office of the Divisional Commissioner.

List of participants is at Annexure-I.

After detailed deliberations with respect to NGT order dated 03.09.2013 followed by order dated 30.10.2013, following recommendations were made by the Committee in pursuance of directions made by NGT in above mentioned orders :

- 1. To chalk out complete plan to prevent unauthorized and illegal use of underground water as well as its regulations keeping in mind the notification dated 12th July, 2010 :-**

It was felt that control & regulation of illegal & unauthorized extraction of ground water has to be done by active involvement of all stakeholders i.e. DJB, Divisional Commissioner, DCs of Revenue Districts, CGWB, Transport Deptt and Delhi Police. Committee recommended following measures:

- (i) Mandatory registration of all water tankers supplying water in Delhi with the Delhi Jal Board. DJB shall also ensure mandatory installation of GPS in all tankers enabling monitoring of their movement in Delhi. The registration & GPS of water supply tanker shall be randomly checked by the Delhi Police & the Transport Department for ensuring that no tanker without authorization / registration with DJB & GPS installation operates in Delhi. Delhi Police & Transport Deptt shall be asked to ensure strict compliance.
- (ii) It will be appropriate to ban the movement of drilling rigs/ machines in Delhi without having permission of the concerned DC (Revenue). All drilling machines owners, contractors & their operators shall be mandatorily registered with the office of the area Deputy Commissioner (Revenue). No digging of borewells/tubewells is to be carried out by any unregistered person and without the permission of the Delhi Jal Board. Dy. Commissioner (Rev.), Delhi Police & Transport Authorities shall be directed to ensure strict compliance.

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(iii) Control Room shall be set up in Divisional Commissioner or DC Office (Revenue) for registering complaints regarding drilling rigs / machines and illegal boring/groundwater drawal. The concerned Deputy Commissioner (Revenue) shall ensure further action as per notification dated 12th July 2010 with the help of the concerned Deputy Commissioner of Police.

(iv) Delhi Jal Board will share commercial/industrial water connections details with Delhi Pollution Control Committee which based on the data available with it shall forward a list of commercial/industrial consumers drawing groundwater without permission to the concerned Deputy Commissioner (Revenue) of respective district for taking legal action.

(v) A Groundwater Cell shall be constituted in DJB for proper management of ground water in Delhi.

2. Collation of complete data of all illegal as well as permissible borewells/ tubewells operating in NCT Delhi :

(i) As directed by the NGT, the request has been sent to Vice Chancellor/Principal/Dean of Law Colleges for providing strength of Law students for carrying out door to door survey of borewells/tubewells for preparing an inventory of all such installation in Delhi.

(ii) An educative awareness campaign making people aware about the harmful effects of groundwater extraction and the consequence of drawing groundwater unauthorisely shall be taken by DJB.

(iii) Once the above survey is completed a scheme to regulate these borewells/tubewells shall be made in consultation with CGWB considering the size of the borewell/tubewell, power used, amount of drawal, location, purpose of drawal, etc. Simultaneously, a period of 3 months shall be given for voluntary disclosure of borewells/tubewells in a prescribed format devised by the DJB. The voluntary disclosure in the prescribed format can be made either at the area Deputy Commissioner office or with the area Delhi Jal Board officer.

3. Lodging of prosecution for illegal and unauthorized extraction of underground water under section 15 of EP Act, 1986:

(i) As per Groundwater Regulation and Management notification dated 12.07.2010 issued under section 5 of Environment (Protection) Act,

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1986, Deputy Commissioner (Revenue) of each revenue area, Govt. of Delhi, has already been appointed as the "Authorized officer" and delegated with the power of dealing with other issues such as checking violation, sealing illegal wells etc, including grievance redressal related to ground water, based on the recommendations of the Advisory Committee.

7

- (ii) All Borewells falling outside the ambit of the regulation scheme shall be sealed by the concerned area Deputy Commissioner.
- (iii) Further, all the building and construction projects seeking Environmental Clearance (Builtup area above 20,000 sq mt.) need to submit the proper linkage of water supply for construction purposes.
- (iv) Committee recommended that on the spot penalization power be delegated to Officers for imposing a flat penalty of Rs 1 Lakh for the first violation as a deterrent. For any subsequent offence a penalty at the rate of Rs 5000/day may be allowed to be imposed from the date of first violation.

4. Fixing of water meters on the tubewells and for fixation of the cess on groundwater usage:

Once the complete data of tubewell /borewells in Delhi is collated by carrying out the survey as directed by the NGT, and the permissible borewells /tubewells shall be directed to install water meters as per specification and timeline prescribed by the DJB. As far as imposition of cess on groundwater extraction is concerned, an appropriate policy needs to be put up for approval before the Government by DJB.

5. Measures to prevent pollution as well as check levels of ground water in Delhi:

- (i) Delhi Government has taken various steps such as implementation of interceptor sewer project, revival and rejuvenation of water bodies, sewerage provision in unauthorized colonies, promotion of decentralized waste water treatment, monthly monitoring of CETP, STP and Ground Water etc for controlling & preventing water pollution (Details are at Annexure II).
- (ii) Delhi Pollution Control Committee (DPCC) takes necessary action under the provision of Water (prevention and control of pollution Act, 1974 for any water pollution .

(ii) Random sample will be drawn at outfall areas of STPs and CETPs to check the treated water quality.

(iv) Apart from this, DPCC has already initiated action by giving directions to DJB to ensure proper functioning of STPs which includes installation of Central Monitoring System, flow meters at outlet and inlet.

6. Method and means by which rain water harvesting be encouraged in and enforced to recharge the level of the underground water in Delhi and arrive at costing of rain water harvesting structures with reference to the water uses in all respective areas:

The recommendations as contained in the report of a Committee on "Proposal of rainwater harvesting and groundwater recharged in National Capital Territory of Delhi" as submitted by CGWB to Ministry of water resources, Govt. of India in July 2013, to be adopted (Annexure-III). The said Committee was constituted by Ministry of Water Resources, GOI and comprised of Chairman- CGWB as head and Chief Executive Officer of DJB, Representatives of Department of Environment, GNCTD and Ministry of Urban Development, GOI as members. Recommendations of the above Committee have already been forwarded to the respective agencies viz Revenue Department, DDA, DJB, municipal corporations, Delhi Parks and Garden Society for consideration and give an action for implementation within 12 weeks.

It was felt by the Committee that some of the proposed steps to be taken in proposed action plan prepared on the direction of the NGT involves major policy decisions require the approval of Government. As the Model Code of Conduct of Election is in force, no major policy decision can be taken at this stage. It was decided that recommendations of the Committee constituted by NGT will be placed before Government for taking policy decisions after formation of Govt takes place after the elections.

ATTENDENCE SHEET

Sub: Meeting for compliance of National Green Tribunal order Dated 3.9.2013 and 30.10.2013 in Application No., 108/2013 . National Green Tribunal Bar Association v/s NCT of Delhi & Ors in the under chairmanship of Secretary (Environment), 6th Level, C-Wing, Delhi Secretariat, New Delhi-110002

9

Date / Time 08.11.2013 at 03:30 PM

S.No.	Name & Designation	Name of the Deptt
1.	Sh Arvind Ray, Pr. Secretary	Irrigation & Flood Control Deptt
2.	Sh Dharampal, Divisional Commissioner	Deptt of Revenue
3.	Mrs Debashree Mukherjee, CEO	Delhi Jal Board
4.	Sh. Nikhil Kumar, Distt Magistrate / Dy. Commissioner	Deptt of Revenue
5.	Sh Vivek Kumar Tandon, Addl Standing Council of NCT	Delhi High Court
6.	Sh Sandeep Mishra, Member Secretary	Delhi Pollution Control Committee
7.	Sh MCT Pareva, Chief Engineer	Irrigation & Flood Control Deptt
8.	Sh Arun Kumar, Member Secretary	CGWA
9.	Dr. Anil Kumar, Director	Deptt of Environment
10.	Sh Sanjay Saxena, Sr. Engineer	Irrigation & Flood Control Deptt
11	Dr. Chetna Anand, Scientist	Deptt of Environment

Measures to prevent pollution as well as check levels of Groundwater in Delhi: Delhi Government has already taken / initiated various steps which include:

- Implementation of Interceptor Sewer Project by DJB in a 59 km length along three major drains (i.e. Najafgarh, Supplementary and Shahdara) to intercept sewage flowing from subsidiary small drains and convey it to the nearest sewage treatment plants for treatment to ensure that only treated sewage is discharged into drains and Yamuna river. The sewage from over 1500 unauthorized colonies and other unsewered areas, including rural villages and J.J Clusters will be trapped before it is permitted to reach all major drains. Delhi Jal Board has given the responsibility of implementing the plan to M/s EIL.
- Revival and rejuvenation of water bodies is being undertaken to control pollution due to sewage water and thereby controlling groundwater pollution through natural recharge. Delhi Parks and Garden Society is the nodal Agency for the water bodies.
- Appropriate sewerage management system will be provided in 155 Rural Villages. 98 unauthorized colonies have been sewerred and 1551 unsewered colonies will be sewerred. For study of sewerage system in unsewered areas of Delhi, Delhi Sewerage Master Plan 2031 is being prepared.
- Decentralized wastewater treatment is being promoted. Mandatory direction for Installation of on-site decentralized wastewater treatment systems (STP/ ETP) with treated wastewater reuse in flushing, cooling, horticulture etc. has been given to industries, hotels, construction projects etc. More than 1500 STPs / ETPs have been installed so far.
- There are 13 Common Effluent Treatment Plants (CETPs) catering 17 industrial areas with total operational capacity of 47 MGD for the treatment of industrial effluents.
- Delhi Pollution Control Committee monitors the groundwater quality (36 locations), on monthly basis.

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1110

Kindly refer the minutes of the fourth meeting of the Committee, constituted by National Green Tribunal vide order Dated 03.09.2013 in Application No. 108/2013, National Green Tribunal Bar Association v/s NCT of Delhi & Ors, held on 08.11.2013 under my Chairmanship (Copy enclosed) for compliance of NGT order dated 03.09.2013 and 30.10.2013.

National Green Tribunal vide order dated 12.11.2013 has granted six weeks time to file the report (copy of order enclosed). Certain decisions which had been taken in the fourth meeting require immediately necessary action by your department for compliance of the NGT directions.

Being the member of the above said Committee, I request you to kindly take necessary action and send a compliance report for placing before the Tribunal at the earliest.



(Sanjiv Kumar)

Sh. Sushil Gupta

1. The Chairman,
Central Ground Water Authority,
Ministry of Water Resources,
West Block-2, Wing-3, Sector-1,
R.K.Puram, New Delhi-110066.
2. The Secretary, ^{Pr.} Sh Arvind Ray,
Department of Irrigation and Flood Control,
Office of 'Development Commissioner,
Govt. of NCT of Delhi, 5/9, Under Hill Road, Delhi-54.
3. Divisional Commissioner, ^{Sh. Dharampal}
Revenue Department, 5,
Sham Nath Marg, Delhi - 110054.
4. Chief Executive Officer, ^{Debashree Mukherjee}
Delhi Jal Board, Varunalaya Phase-II,
Jhandewalan, Karol Bagh, New Delhi-110055.
5. Deputy Commissioner (Revenue), ^{Sh. Nikhil Kumar}
South West District, Old Tax Building,
Kapashera, New Delhi-110037.

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DEPARTMENT OF ENVIRONMENT

Govt. of NCT Delhi
6TH Level, C-Wing, Delhi Secretariat
I P Estate, New Delhi
Telefax: 23392029

Annexure-2
URGENT
NGT MATTER

12

F.10(159)/Env/2013/9678-9685

Dated: 22/4/2014

Subject: Minutes of the meeting of the Committee, held under the Chairmanship of Secretary (Environment), Govt. of Delhi on 21.04.2014, for compliance of National Green Tribunal order Dated 03.09.2013 and subsequent orders in Application No. 108/2013, National Green Tribunal Bar Association v/s NCT of Delhi & Ors.

Kindly find enclosed minutes of the meeting of the Committee, constituted by National Green Tribunal vide order Dated 03.09.2013 in Application No. 108/2013, National Green Tribunal Bar Association v/s NCT of Delhi & Ors, held under the Chairmanship of Secretary (Environment) on 21.04.2014, for further necessary action please.

Yours Faithfully

Encl: As above

Anil Kumar
(Dr. Anil Kumar)
Director (Env)

To,

1. Chairman, Central Ground Water Authority, Ministry of Water Resources, West Block-2, Wing-3, Sector-1, R.K.Puram, New Delhi-110066.
2. Pr. Secretary, Department of Irrigation and Flood Control, Office of 'Development Commissioner', Govt. of NCT of Delhi, 5/9, Under Hill Road, Delhi-54.
3. Divisional Commissioner, Revenue Department, 5, Sham Nath Marg, Delhi - 110054.
4. Chief Executive Officer, Delhi Jal Board, Varunalaya Phase-II, Jhandewalan, Karol Bagh, New Delhi-110033.
5. Deputy Commissioner (Revenue), South West District, Old Tax Building, Kapashera, New Delhi-110037.
6. Sh. V.K.Tandon, Additional Standing Counsel, Government of NCT of Delhi, Chamber 404, Lawyers Chamber, Delhi High Court, New Delhi.

Copy for kind information to:

1. PS to Secretary (Env.), GNCTD.
2. PA to Additional Secretary (Env.), GNCTD.

o/c

Minutes of the meeting of the Committee for compliance of National Green Tribunal order Dated 03.09.2013 as well as subsequent order dated 12.3.2014 in Application No. 108/2013, National Green Tribunal Bar Association v/s NCT of Delhi & Ors held under the Chairmanship of Secretary (Environment) on 21.04.2014.

Secretary (Environment) at the outset welcomed the Committee Members and the Senior Officers from Central Ground Water Board (CGWB), Irrigation and Flood Control Department, Delhi Jal Board (DJB), Office of the Divisional Commissioner.

List of participants is at ANNEXURE-I

NGT order dated 12.03.2014 containing directions for action taken in relation to illegal and unauthorized borewells operating the city was discussed with the members and officials. The action plan as contained in the second ATR as submitted before the National Green Tribunal on 4.02.2014 was again reviewed in light of NGT order dated 12.03.2014 in detailed for the action taken and further action to be taken. After deliberations following decisions were taken:

- An advertisement in newspaper is to be issued by Deptt of Environment, Govt of Delhi for voluntary disclosure of tubewells / borewells within 3 months. For voluntary disclosure applications shall be submitted in office of DJB (HQ). The application form for disclosure shall be made available on DJB website. No fee shall be charged for submitting application.

(Action: Deptt of Environment and DJB)

- For fixing of water meters on borewells / tubewells, it was decided that water meters are to be fixed on borewells / tubewells used for commercial / industrial and bulk use purposes to start with. A draft notification in this regard is to be prepared and to be put up for approval of Hon'ble LG.

(Action: Deptt of Environment and DJB)

- Repeated advertisements in newspapers for registration of drilling machine/rigs and lodging of complaints against unauthorized use of drilling rigs/machines and illegal boring / groundwater drawl are to be issued by the office of the Divisional Commissioner (Revenue).

(Action: Office of Divisional Commissioner)

- Regular action is to be taken by concerned DC (Revenue) against illegal ground water drawl including on complaints forwarded by Complaint Control Room (CCR) of DJB and a compiled Action Taken Report is to be submitted by the office of Divisional Commissioner to Deptt of Environment / Committee constituted by NGT.

(Action : Concerned DC (Revenue) / Office of Divisional Commissioner)

Meeting ended with vote of thanks to the Chair.

Public Notice

ATTENTION OWNERS/USERS OF TUBEWELLS/ BOREWELLS IN NCT OF DELHI

1. Disclose your tubewell /borewell within 3 months with effect from our first Public Notice dated 23.04.2014.
2. Application form is available on the websites of Delhi Jal Board (www.delhijalboard.nic.in) and Environment Department, Govt. of NCT of Delhi (www.environment.delhigovt.nic.in).
3. Applications are to be submitted in triplicate in the office of EE (GWC/RWH), Delhi Jal Board, Room No. 11, Varunalaya Phase-I, Jhandelwalan, New Delhi, Tel No. 011- 23558264.
4. No fees will be charged for disclosure.

**GROUND WATER IN DELHI IS DECLINING,
CONSERVE IT FOR FUTURE GENERATION**

Issued in Public Interest by

Department of Environment and Forests

Govt. of NCT of Delhi

DIP\0094\14-15

सार्वजनिक सूचना

कृपया ध्यान दें राष्ट्रीय राजधानी क्षेत्र दिल्ली में ट्यूबवेल/ बोरवेल के मालिक / उपयोगकर्ता

1. अपने ट्यूबवेल/बोरवेल के विषय में हमारी प्रथम सार्वजनिक सूचना (दिनांक 23.04.2014) के 3 माह के भीतर संपूर्ण सूचना दें।
2. आवेदन प्रपत्र दिल्ली जल बोर्ड की वेबसाइट(www.delhijalboard.nic.in) एवं पर्यावरण विभाग,राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की वेबसाइट (www.environment.delhigovt.nic.in) पर उपलब्ध है।
3. आवेदन की तीन प्रतियां तैयार कर ईई (जीडब्ल्यूसी/आरडब्ल्यूसी), दिल्ली जल बोर्ड, कक्ष सं. 11, वरुणालय फेज 1, झंडेवाला, नई दिल्ली, दूरभाष सं. 011-23558264 के कार्यालय में जमा कराएं।
4. सूचना देने के लिए किसी भी तरह के शुल्क का भुगतान नहीं करना होगा। दिल्ली में भूमिगत जल का स्तर घट रहा है, आइए इसे भावी पीढ़ी के लिए संरक्षित करें

जनहित में जारी

पर्यावरण एवं वन विभाग

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार

DIP\0094\14-15

1113

Annexure -3

15

1114
 DELHI JAL BOARD
 OFFICE OF THE SE(C) RWH/GWC
 ROOM NO.220, VARUNALAYA: PHASE-II:
 KAROL BAGH; NEW DELHI-110005

No.DJB/SE(C) RWH/GWC/ 32

Dated 29/1/14

15

Subject: Action Taken Report in the matter of Original Application
 108 of 2013 before NGT.


Reference: Letter No. F.10 (133)/Env/2013/8109-22 dated
 13.01.2014 from Additional Secretary (Environment),
 GNCTD.

National Green Tribunal in its orders dated 03.09.2013 and 19.12.2013, in the matter of Application Petition No. 108/2013 by Legal Aid National Green Tribunal Bar Association v/s NCT of Delhi & Others, had given certain directions. Action taken report of the "Committee" constituted by the NGT vide order dated 03.09.2013 was submitted to the NGT on 19.12.2013 indicating various actions required to be taken by concerned departments/agencies. The updated report on the various actions initiated by this department is enclosed herewith.

Enclosure: As above.


 (A.K. Gupta) 29/01/2014
 SE (C) RWH/GWC

Dr. Anil Kumar,
 Director (Env.),
 Govt. of NCT of Delhi,
 6th Level, C-wing, Delhi Secretariat,
 I.P. Estate, New Delhi.


 29/1/2014
 Dr. Chetna

Subject:-Action Taken Report on the points pertaining to DJB on the report submitted by the "Committee" to NGT on 19.12.2013 is as under. (16)

I. To chalk out complete plan to prevent an unauthorized and illegal use of underground water as well as its regulations keeping in mind the Notification dated 12th July, 2010.

(a) Complaints on illegal extraction of ground water:

For preventing unauthorized and illegal use of underground water as well as its regulation, a Control Room, with Telephone numbers 1916(Toll free), 011-23538495 & 011-23527679 in Delhi Jal Board has been established for registering complaints regarding drilling rigs/ machines and illegal boring / ground water drawal. Thirty five (35) numbers of complaints in this regard have been received in the CCR up to 26.01.2014 and have been forwarded to the concerned Deputy Commissioner (Revenue).

(b) Registration of water Tanker vehicles, supplying water in Delhi and installation of GPS for monitoring their movement in Delhi.

Public Notice (**Annexure-A**) seeking applications along with requisite documents for registration of water tanker vehicles up to 27.01.2014 was published in the leading newspapers in Delhi. Water tanker vehicles having water sources for filling water which are approved by Delhi Jal Board/CGWA/Deputy Commissioner (Rev.) for the purpose will be eligible for registration. Applications not falling within the aforesaid category will be dealt as per the regulations in force from time to time. 186 numbers of applications for registration of 327 water tanker vehicles have been received up to 27.01.2014. The applications will be scrutinized within a week. (Delhi Jal Board water tanker vehicles (owned/hired) will be considered to have deemed registration.) Strength of departmental water tankers as on 01.01.2014 is at **Annexure-B**.

(c) Delhi Jal Board will share commercial, industrial, water connection details with DPC.

The same have been already shared. Further information sought by DPCC has been sent by the planning Cell of DJB to the DPCC (Annexure-C).

(d) Creation of Ground Water Cell in DJB:

The Ground Water Cell has been constituted for proper management of ground water in Delhi. However as per the notification dated 12.07.2010, zonal offices of the Delhi Jal Board receives applications seeking permissions for ground water extraction and Executive Engineer of the Delhi Jal Board, in-charge of the concerned area puts up the case with his recommendations based on the facts, to the concerned Deputy Commissioner (Revenue) for decision in the matter.

II. To collate complete data of all illegal as well as permissible tube-wells operating in NCT Delhi.

(a) Voluntary disclosure of tube-wells/bore-wells.

Format of application for registration of all the existing energized ground water abstraction structures has been put up on web site of Delhi Jal Board for voluntary disclosure of tube-wells by the public. Registration forms will be received in the office of E.E. (GWCell/RWH) Varunalaya Phase-I, Jhandewalan, New Delhi.

(b) Educative awareness campaigns about the harmful effects of ground water extraction.

For educative awareness campaigns, advertisements will be put-up on traditional media of communications, such as the buses owned and operated by DTC, display of posters in schools and in public places.

Advertisements shall also be displayed at the various locations allowing DJB interface with the public such as at the offices of the Executive Engineers, Zonal Revenue Officers in various sub-divisions.

III. Lodging of prosecution for illegal and unauthorized extraction of underground water under Section 15 of EP Act, 1986.

This does not pertain to this department.

1117

Fixing of water meters on the tube-wells and fixation of cess on groundwater usage.

Once the complete data of tube-wells in Delhi is collated, thereafter, permissible tube-wells shall be directed to install water meters as per specification and timelines. Regarding imposition of cess on ground water extraction, appropriate policy shall be initiated on the advice of the law department based on the provisions in Indian Easement Act, 1882, Environment (Protection) Act, 1986 and Delhi Water Board Act, 1998.

v. Measures to prevent pollution as well as check falling levels of ground water in Delhi


This department is submitting the status reports on sewage treatment to DPCC regularly. To check falling levels of ground water, regulatory measures on extraction of ground water such as rain water harvesting measures, recycling and reuse of treated effluent etc. are being implemented.

Court's direction in its order dated: 19.12.2013.

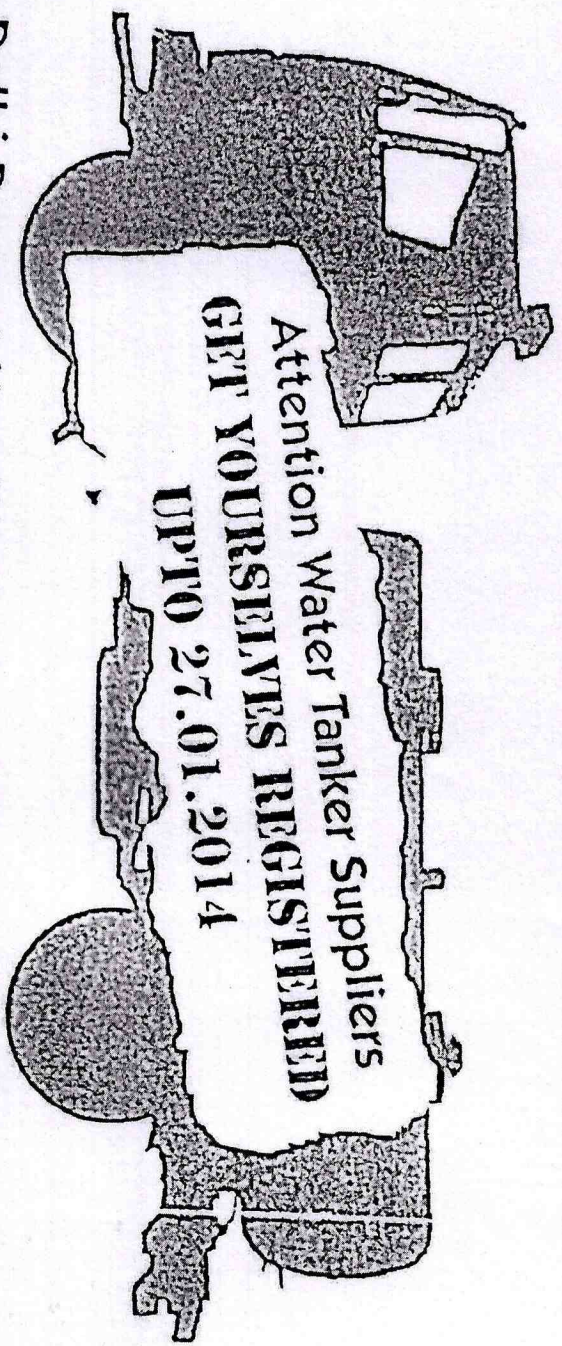
(a) As to how many authorized underground water extraction connections have been permitted.

(b) What are the conditions imposed where restoration of the ground water is contemplated and how many prosecutions have been launched against unauthorized underground water extraction units and if so, to what effect.

- The report of the authorized tube-wells/bore-wells has already been sent to Environment Department on 25.10.2013
- The conditions imposed for restoration of ground water are given in **Annexure-D**. Further while sanctioning bulk water schemes in respect of institutions and commercial enterprises having demand of 12.50 KL and above, the condition for having dual piping system instead of conventional system with separate storage tanks for potable and non-potable uses is incorporated.
- The prosecutions are to be launched by Deputy Commissioners (Revenue), GNCTD.


24/01/2014
SE(C) RWH/GWC

6

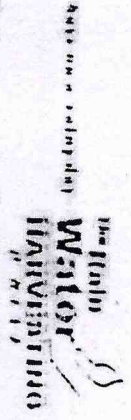


Help Delhi Prevent Unauthorised and Illegal Use of Ground Water

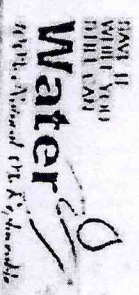
To prevent unauthorised/illegal use of ground water a public notice was published on 14.12.2013 for registration of water tankers in Delhi. In Board's notice 39 days have since been extended up to 27.01.2014. Tanker holders who are along with application form is available on DGB website [www.delhi.jalboard.nic.in](http://delhi.jalboard.nic.in). The 10% Authorisation/Registration of water tanker vehicles on 11th.

Application form with registration fee of ₹1000/- per water tanker vehicle is to be submitted alongwith selfed copy of following documents:

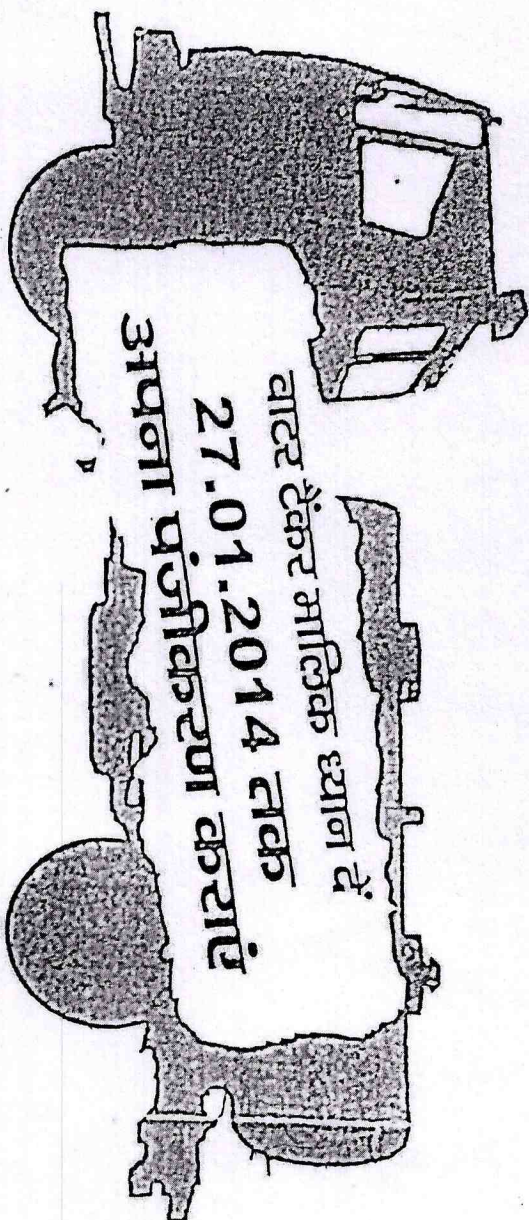
1. Registration, fitness and pollution under control certificates of the vehicles.
2. Valid permits for plying of the vehicles in ICT of Delhi for non Delhi registered vehicles.
3. Documents regarding hiring of water tanker vehicles and delivery point from the respective point of water.
4. Document in support of permission for filling water tanker from the authorized source of the water source mentioned in the application.



DELHI JAL BOARD
www.delhi.jalboard.nic.in
<http://delhi.gov.in>



1/2



दिल्ली में भूजल के अनाधिकृत और अवैध उपयोग को रोकने में अपना सहयोग दें

भूजल का अनाधिकृत और अनैतिक उपयोग को रोकने के लिए 30 दिनों के भीतर दिल्ली जल बोर्ड ने पानी के टैंकरो के लिए 14.12.2013 को एक सार्वजनिक सूचना प्रकाशित की गई थी। इस सूच 27.01.2014 तक बना रहना था है। पूरे डी जेईआरके सूचना को सारा सावधान प्रकृ दिल्ली जल बोर्ड की वेबसाइट www.delhijaboard.nic.in (thome > information > News > S. No. 106 Authorization/Registration of water tanker Vehicles in DJJ) पर उपलब्ध है। अधिकृत प्रकृ पंजीकरण टैकर गाड़ों के 1000/- पंजीकरण शुल्क और निम्नलिखित दस्तावेजों की सहायता प्रक्रिया के सारा बना लिया जाता है

1. गाड़ो का पंजीकरण किटिंग और नियंत्रणोना प्रकृण प्रमाण-पत्र।
2. फेर दिल्ली पंजीकृत गाड़ो के लिए सारा स दिल्ली में वाकरो का रजिस्ट्रार के लिए केष परकीट।
3. गाटर टैकर गाड़ो की संधारण और प्णो के क्णिका रजिस्ट्रार से डिजीकरी गाटर के सारो में दस्तावेज।
4. आवकत पत्र में वर्णित प्णो के सारा के अवेकत आलिक स गाटर टैकर भरने के लिए अकृमो के सारा में दस्तावेज।

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पानी